The Legislative Assembly of Travancore-Cochin (Removal of Disqualifications) Amendment Act, 1954

Act 10 of 1954

Keyword(s):
Office of Profit

Amendment appended: 7 of 2012
THE LEGISLATIVE ASSEMBLY OF TRAVANCORE-COCHIN (REMOVAL OF DISQUALIFICATIONS) AMENDMENT ACT, 1954 [1]

(Act X of 1954)

An Act to amend the Legislative Assembly of Travancore Cochin (Removal of Disqualifications) Act, 1951

Preamble.- Whereas it is deemed necessary to amend the Legislative Assembly of Travancore-Cochin (Removal of Disqualifications) Act, 1951 (Act XV of 1951), for the purpose hereinafter appearing;

Be it enacted in the Fifth Year of the Republic of India as follows:-

1. Short title and commencement.-(1) This Act may be called the Legislative Assembly of Travancore-Cochin (Removal of Disqualifications) Amendment Act, 1954.

(2) It shall come into force at once.

2. Amendment of Section 2, Act XV of 1951.—In Section 2 of the Legislative Assembly of Travancore Cochin (Removal of Disqualifications) Act, 1951 (Act XV of 1951)-

(i) in clause (iv), the word ‘or’ shall be added at the end; and

(ii) after clause (iv), the following clause shall be inserted, namely:-

“(v) that he holds an office in the National Cadet Corps raised and maintained under the National Cadet Corps Act, 1948 (Central Act XXXI of 1948), or in the Territorial Army raised and maintained under the Territorial Army Act, 1948 (Central Act LVI of 1948.)”
GOVERNMENT OF KERALA

Law (Legislation-I) Department

NOTIFICATION


6th Ashadha, 1934.

The following Act of the Kerala State Legislature is hereby published for general information. The Bill as passed by the Legislative Assembly received the assent of the Governor on the 26th day of June, 2012.

By order of the Governor,

C. K. Padmakaran,
Special Secretary (Law).
ACT 7 OF 2012

THE LEGISLATIVE ASSEMBLY (REMOVAL OF DISQUALIFICATIONS) AMENDMENT ACT, 2012

An Act further to amend the Legislative Assembly (Removal of Disqualifications) Act, 1951.

Preamble.—Whereas, it is expedient further to amend the Legislative Assembly (Removal of Disqualifications) Act, 1951 (XV of 1951), for the purposes hereinafter appearing;

Be it enacted in the Sixty-third Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Legislative Assembly (Removal of Disqualifications) Amendment Act, 2012.

(2) Save as otherwise provided in this Act, it shall be deemed to have come into force on the 11th day of October, 1951.

2. Amendment of section 2.—In section 2 of the Legislative Assembly (Removal of Disqualifications) Act, 1951 (XV of 1951) (hereinafter referred to as the principal Act), after clause (i) of sub-section (1), the following Explanation and Note shall be inserted, namely:

"Explanation.—For the purpose of this clause, members of the Legislative Assembly shall include the Ministers, the Speaker, the Deputy Speaker, the Leader of the Opposition and the Chief Whip.

Note:—This explanation shall be deemed to have come into force in respect of the Leader of the Opposition on the 1st day of September, 1977 and in respect of the Chief Whip on the 1st day of October, 1982."

3. Repeal and saving.—(1) The Legislative Assembly (Removal of Disqualifications) Amendment Ordinance, 2012 (23 of 2012) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.